ALL INDIA CONFERENCE ON CONSUMER PROTECTION

1517. SHRI THILLAI VILLALAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any organisation by the name "The All India Conference on Consumer Protection; and

(b) if so, what is Government's obligation towards the organisation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) No, Sir.

(b) Does not arise.

GRANT FOR SLUM CLEARANCE IN TAMIL NADU

1518. SHRI K. A. KR1SHNA-SWAMY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Government of India are giving any grant or subsidy to the Government of Tamil Nadu for the slum clearance programme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPA-DHYAYA) : (a) and (b) No. The Slum Clearance Scheme is in the State Sector since the Fourth Five Year Plan. Central assistance for such schemes is included in the block loans and grants for the State Plans. No central assistance is earmarked separately for slum clearance. States are free to allocate funds for this scheme according to their requirements and priorities. As such, the question of giving any grant or subsidy to the Government of Tamil Nadu separately for their slum clearance programme does not arise.

PRESCRIPTIONS FOR MEDICINES IN C. G. H. S. DISPENARIES

to Questions

1519. CHAUDHARY A. MOHAMMAD : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether it is a fact that the medi cal officers in C.G.H.S. dispensaries especially in R. K. Puram, Sector II and IV, New Delhi are not authorised to prescribe certain medicines on account of the fact that these medicines have been included in the list of special medi cines which are prescribed by specialists only.

(b) if so, whether this has created serious difficulties for patients particularly chronic patients to get proper medical treatment and timely aid; and

(c) the specific steps which are being taken to ensure that the doctors may prescribe suitable medicines to the patients according to seriousness of the disease?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) : (a) to (c) The C.G.H.S. Formulary consists lists of general, Specialists /Consultants medicines. Ordinarily the medicines included in the Specialists/Consultants list are prescribed only bv Specialists /Consultants to whom cases are referred by the dispensaries. However. the Medical Officers Incharge of recently dispensaries have also been authorised to prescribe medicines from the Specialist list as well to overcome such difficulty as the dispensaries might have been facing at odd times. If the Junior Medical Officer in a dispensary who is treating a particular case feels urgent need for prescribing drugs from Specialist list he can also do so after the consulting the Medical Officer Incharge. This procedure is applicable in all C.G.H.S. dispensaries including those functioning in R. K. Puram, Sector II and IV, New Delhi.